

ticket. They can be booked as parcels and carried in the brake van of passenger trains.

(b) In case booking of commercial items on luggage ticket is permitted, the consignor may avail of the facility of free allowance which will lead to loss of revenue to Railways. In addition to this, congestion of commercial items would also result in railway being unable to transport passengers' luggage by the same train by which they themselves are travelling, resulting in passenger complaints.

(c) Yes, Sir. There are instances where all luggage compartments in a train do not go fully utilized due to no demand for either luggage or parcel.

(d) No, Sir.

Harassment of passengers by ticket checkers

418. SHRI FAQIR CHAND MULLANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the fact that the ticket checking officials are harassing the genuine reserved passengers on the pretext of luggage checking in the trains;

(b) if so, the details thereof;

(c) the number of such complaints received by Government during the period from July 2005 till date, particularly in train No. 2626, Kerala Express; and

(d) if so, the details thereof and the action taken against the guilty ticket checkers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELLU): (a) to (d) No complaints have been received against ticket checking staff particularly in train No. 2626, Kerala Express for harassment on the pretext of luggage checking during July, 2005 till date. However, one complaint has been received on train No. 1082 Mumbai-Kanniyakumari Express of 18.08.2005 wherein the passenger disputed the correctness of weighing of the luggage by the Travelling Ticket Examiner of the train. Necessary action will be taken against the staff, if found guilty.